

High Court of Jammu and Kashmir at Srinagar.

No: 531

Order

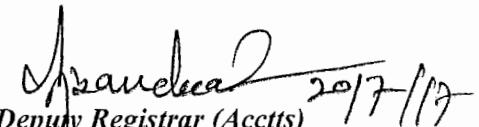
Dated: 20/07/2017

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads during the current financial year 2017-18 as per detail given below:-

Rs. In lacs.

S.No	Name of the court	Salary	POL	Furniture & furnishings	O.E.	T.E.	Elect.
1.	Addl. Distt. Judge (Bank Cases) Sgr.	0.135 (Arrears)	----	----	----	----	---
2	C.J.M. Kathua.	15.00	0.20	----	----	----	0.02
3	Munsiff, Tral.	----	----	----	----	0.30	----
4	Munsiff, Baramulla.	----	0.15	----	----	----	---
5	Distt. Mob. Mag (Tr) Anantnag.	----	0.20	1.00	0.15	---	---

By Order.

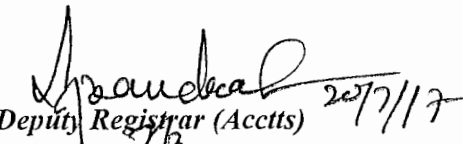

Deputy Registrar (Accts) 20/7/17

No: 11348-57/A-c Dated: 20/07/2017

Copy to the:-

- 1- Addl. Distt. Judge (Bank Cases) Srinagar.
2. C.J.M. Kathua.
- 3-4. Munsiff, Tral/Baramulla.
5. District Mobile Magistrate (Traffic) Anantnag.
6. Try. Officer, Saddar Try, Srinagar.
- 7-10 Treasury Officer, Kathua/Tral./Baramulla/Anantnag.
..... for inbf. And n/a.
11. Order book.

He is to be uploaded
dms


Deputy Registrar (Accts) 20/7/17